

(c) This matter was immediately reviewed by this Ministry in consultation with Ministry of Home Affairs and CISF and in order to prevent occurrence of such incidents, all stakeholders including the State Government of Orissa, the representative organization of mining industries, namely Federation of Indian Mining Industries(FIMI) as well as all Public Sector Undertakings under the administrative control of this Ministry, have been suitably advised to take precautions, strengthen security cover and ensure proper coordination with different security agencies. Regular watch is being kept in the matter. Specific directions have been given to NALCO, which include:-

- (i) Strengthen the security in and around the mines, particularly by construction of morchas/watch towers, fortification of magazine area by laying concertina barbed wires, power fencing, better illumination of magazine area by providing high mast outward focused lights, proper/secure accommodation for the CISF personnel alongwith required amenities, such as supply of bullet proof jackets, helmets, vehicles, etc.
- (ii) Shifting of the magazine to a more secure location from the present site.
- (iii) Initiate measures for blast free mining operations, through the use of surface miners/continuous miners.
- (iv) Keeping minimum stock of explosives in the magazine.
- (v) To maintain close liaison with the State Government as well as other security agencies.

Complaints to NCM

1723.SHRI SABIR ALI: Will the Minister of MINORITY AFFAIRS be pleased to state:

(a) the details of the complaints of harassment and discrimination received by the National Commission for Minorities during the last two years and this year;

(b) the action taken thereon; and

(c) the details of plans in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF MINORITY AFFAIRS (SHRI SALMAN KHURSHEED): (a) The details of complaints received during the last two years and this year (upto 30.06.2009) are as under:

Years	Number of Complaints
2007-08	1508
2008-09	2250
2009-10	472
(up to 30.06.2009)	

(b) and (c) The National Commission for Minorities takes up all such complaints in accordance with the procedure laid down and with the concerned authorities for appropriate redressal of the grievances. Whenever necessary, summons are issued and hearings are held by the Commission.